Inter-Ministerial Sub-Group comprising representatives of Ministry of Power, Ministry of Coal and Ministry of Railways has been constituted. This Sub-Group takes various operational decisions for meeting any contingent situations relating to Power sector including critical coal stock position.

Inter-Ministerial Committee for allocation of cancelled coal blocks

1553. SHRI RANJIB BISWAL: Will the Minister of COAL be pleased to state:

- (a) whether Government has set up a high level Inter-Ministerial Committee for allocation of cancelled coal blocks;
 - (b) if so, the details thereof and the terms of reference of the committee;
 - (c) whether the committee has submitted its report;
 - (d) if so, the details of the recommendations made in the report; and
 - (e) if not, by when the said committee is likely to submit its report?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Government has constituted an Inter-Ministerial Committee (IMC) under the chairmanship of Additional Secretary (Coal) having members from Ministry of Power, Ministry of Steel, Department of Industrial Policy and Promotion, Department of Economic Affairs and Department of Legal Affairs. The terms of reference (ToR) of the IMC are as under:-

- (i) To advice on the policy issues connected with allocation of 204 coal blocks;
- (ii) To advice on the issues referred by the nominated authority to the Central Government;
- (iii) To interact with the industry stakeholders, industry bodies such as FICCI, CII, ASSOCHAM, Coal Producer Association, Steel Manufacturer Association, Cement Producers Association etc. in order to ascertain their views on the procedure and methodology of auction of coal block.
- (iv) Any other issue referred by the Ministry of Coal in connection with coal block allocation.
- (c) to (e) IMC is not required to submit any report. As indicated in the reply to parts (a) and (b) above, IMC is to advise the Central Government on the issues mentioned in its ToR from time to time.